Central Administrative Tribunal Principal Bench, New Delhi. CP-144/2017 In OA-3952/2016

New Delhi this the 11th day of May, 2017

Hon'ble Sh. Shekhar Agarwal, Member (A) Hon'ble Sh.Raj Vir Sharma, Member (J)

Prahalad Sharma S/o Sh. Swaroop Singh, Group- C Central Jail Tihar (Jail No.10) Govt. of NCT of Delhi R/o RZ-249, X Block, Nurosonpura, Paparbat Road, Najafgarh New Delhi.

... Applicant

(By Advocate: Mr. S.Mishra)

Versus

- 1. Sh. M.M. Kutty
 Chief Secretary
 Govt. of NCT of Delhi
 Delhi Secretariat
 New Delhi-110 002
- Sh. Sudhir Kumar Yadav
 Director General of Prisons
 Government of NCT of Delhi
 Prisons Head Quarters
 Tihar Jail, Jail Road
 New Delhi.

... Respondents

(By Advocate: Ms. Alka Sharma)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This CP has been filed for alleged non-compliance of our order dated 29.11.2016 by which the OA was disposed of at the admission stage itself without issuing notice to the respondents with a direction to them to decide the representation of the applicant within two months.

2. When this matter was taken up today, the respondents produced a copy of their order dated 04.05.2017 which has been passed in

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compliance of our directions. The applicant has been granted benefit of pay fixation as well as increments. A copy of the order was handed over to us by the respondents and is taken on record.

3. In view of the aforesaid, we are of the opinion that our order has been substantially complied with. Accordingly, this CP is closed and notices issued to the alleged contemnors are discharged.

(Raj Vir Sharma) Member (J) (Shekhar Agarwal) Member (A)

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